

ITEM NO.1501

COURT NO.13

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1027/2020

UNION OF INDIA & ANR.

Appellant(s)

VERSUS

ABHIRAM VERMA

Respondent(s)

FOR ADMISSION and I.R. and IA No.11668/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.11671/2020-STAY APPLICATION

Date : 30-09-2021 This appeal was called on for pronouncement of
Judgment today.

For Appellant(s) Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr Vikas Singh Senior advocate
Mr. Indra Sen Singh, Adv.
Ms. Kirtika Chhatwal, Adv.
Ms. Herinder Kaur Brar, Adv.
Mr. Sarvesh Singh, AOR

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the
Bench comprising His Lordship and Hon'ble Mr. Justice A.S. Bopanna.

The appeal is allowed in terms of the signed reportable
judgment.

Pending application(s), if any, shall also stand disposed
of.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(NISHA TRIPATHI)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)